

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI**

**ROC No.206/SO/2023**

**Date: 06.05.2023**

**CIRCULAR No. 16 /2023**

Sub: High Court of Andhra Pradesh – All the Advocates and Party-in-persons are hereby directed to provide mobile numbers and e-mail addresses of the parties to the litigation at the time of filing cases in the High Court and District Judiciary – Instructions – Issued.

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The Hon'ble the Supreme Court of India, has proposed certain activities with regard to adoption of technology including artificial intelligence in the Judicial System and one such activity is updation of email of the parties to the litigation in the database, and pursuant to the same the High Court is hereby proposed to instruct the Advocates and Party-in-persons to provide mobile numbers and e-mail addresses of the parties to the litigation at the time of filing cases in the High Court and the District Judiciary.

Therefore, all the Advocates and Party-in-persons are hereby instructed to provide mobile numbers and e-mail addresses of the parties to the litigation at the time of filing the cases in the High Court and District Judiciary.

The above instructions are to be followed scrupulously.

  
**REGISTRAR GENERAL**

To

1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh (with a request to place the circular before His Lordship for kind perusal).
2. All PSs to the Hon'ble Judges, High Court of Andhra Pradesh (with a request to place the circular before the Hon'ble Judge for their Lordship's kind perusal).
3. All the Registrars, High Court of Andhra Pradesh.
4. The Registrar (IT)-cum-CPC, High Court of Andhra Pradesh (with a request to instruct the concerned to place the circular in High Court's website)
5. All the Unit Heads in Andhra Pradesh (With a request to communicate the same to all the Judicial Officers in the Unit).
6. The Secretary, High Advocates Association (With a request to circulate to all the members and to display in the notice board).

7. The Secretary, Bar Council of Andhra Pradesh.
8. The Member Secretary, A.P.State Legal Services Authority.
9. The Secretary, High Court Legal Services Committee.
10. The Director, High Court Mediation and Arbitration Centre.
11. The Director, A.P. Judicial Academy, Mangalagiri.
12. All the Officers, High Court of Andhra Pradesh.
13. All the Section Officers / Section Heads, High Court of Andhra Pradesh.